



Government of Jammu and Kashmir
Housing and Urban Development Department.
Civil Secretariat. Srinagar / Jammu

Notification

Jammu, the 20th Feb, 2011

SRO 41 :- In exercise of the powers conferred by sub-section (2) of section 1 of the Jammu and Kashmir Municipal Ombudsman Act, 2010 (Act No. XX of 2010), the Government hereby appoints 1st day of February, 2011 as the date on which the said Act shall come into force.

By order of the Government of Jammu & Kashmir.

Sd/-

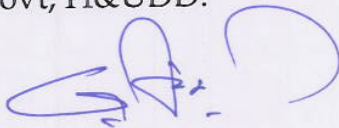
Principal Secretary to Government
Housing & Urban Dev. Department.

No. LSG(J)20/2011

Dated: 2 - 02 - 2011

Copy to:-

1. Principal Secretary to HIS Excellency the Governor, J&K State.
2. Principal Secretary to Hon'ble Chief Minister, J&K State.
3. Commissioner Secretary to Govt, General Administration Department.
4. Secretary to Govt, Department of Law, Justice and Parliamentary Affairs.
5. Divisional Commissioner, Jammu / Kashmir.
6. Commissioner, SMC/JMC.
7. Director, Urban Local Bodies, Jammu/ Kashmir.
8. General Manager, Government Press, Jammu for publication in Govt. Gazettee.
9. Special Assistant to Hon'ble Deputy Chief Minister.
10. Special Assistant to Hon'ble MOS for Housing & Urban Dev. Department.
11. Principal Pvt. Secretary to Chief Secretary, J&K State.
12. Private Secretary to Principal Secretary to Govt, H&UDD.
13. Stock file/Notification File.


Deputy Secretary to Government,
Housing & Urban Dev. Department.

